GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1415 ANSWERED ON 10TH FEBRUARY, 2022

SETU BHARATAM PROGRAMME

†1415. SHRI VIJAY BAGHEL: SHRI ARUN SAO:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the salient features of the Setu Bharatam Programme;
- (b) whether the Government provides grants to the States and Union Territories for development of roads and bridges under Economic Importance and Inter-State Connectivity Scheme (EI&ISC) and if so, the details thereof:
- (c) the criteria fixed for sanctioning funds under the said scheme;
- (d) the details of proposals recieved from various State Governments including Chhattisgarh in this regard during the last three years, State/UT-wise;
- (e) the details of construction works sanctioned under the said scheme in the country, state and project-wise; and
- (f) the details of expenditure incurred on construction and maintenance of bridges and over bridges on National Highways in the country, State-wise including Chhattisgarh during the last three years?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Setu Bharatam Programme is intended for replacement of level Crossings on National Highways by construction of ROBs/RUBs for safe and seamless travel on National Highways. Total 157 nos of Level Crossings have been identified for construction of ROBs/RUBs, out of which construction of 24 nos. has been completed, construction of 74 nos. is in

progress and 59 nos. are in different stages like preparation of Detailed Project Report, bidding, awarded but not physically commenced, etc. The ROB/RUB construction projects are being executed by Ministry's implementing agencies such as NHAI, NHIDCL and State PWDs.

- (b) The State/ UT Wise details of allocation of funds and the funds expenditure incurred for development and maintenance of State roads under EI&ISC schemes during each of the last three years is placed at Annexure-I.
- (c) Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020.

The salient features of the criteria for allocation of funds for development of State Roads under the CRIF Act, 2000 as under:

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.
- (ii) Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.

(viii) Release of funds to States/ UTs in Quarterly installments linked to submission of Utilization Certificates (UCs).

Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.

- (d) & (e) The State/ UT wise details of proposals for State road projects received and sanctioned under EI&ISC scheme during last three years is placed at Annexure-II.
- (f) Expenditure incurred on construction and maintenance of bridges and over bridges on National Highways are not maintained on individual bridge/over bridge wise but project wise that may include a section of NH including bridges/over bridges therein or a standalone bridge/overbridge.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 1415 FOR ANSWER ON 10th FEBRUARY, 2022 ASKED BY SHRI VIJAY BAGHEL AND SHRI ARUN SAO REGARDING "SETU BHARATAM PROGRAMME".

				Amount in Rs. crore					
SI. No.	State / UT	2018-19		2019-20		2020-21			
		Allocation	Expenditure*	Allocation	Expenditure*	Allocation	Expenditure*		
1	Arunachal Pr adesh	15.00	15.00	40.00	26.49	33.50	33.44		
2	Assam	25.00	21.38	52.00	39.97	43	34.81		
3	Goa	30.00	25.77	20.00	16.11	10.5	6.39		
4	Gujarat	7.00	4.24	2.00	0.04	7.59	7.59		
5	Haryana	15.00	13.90	30.00	19.66	11.73	2.4		
6	Himachal Pra desh	12.50	8.20	12.00	8.35	6.98	6.48		
7	Karnataka	5.00	2.56	2.00	0.00	2.37	2.37		
8	Madhya Prad esh	0.00	0.00	0.00	0.00	6.3	6.62		
9	Maharashtra	4.00	0.78	2.00	0.00	0.00	0.00		
10	Manipur	25.00	27.91	25.00	22.50	40	39.99		
11	Meghalaya	15.00	14.15	22.00	20.44	20	19.5		
12	Mizoram	0.00	0.00	0.00	0.00	10	5.01		
13	Nagaland	55.00	55.46	130.00	147.80	72	71.59		
14	Odisha	10.00	14.72	55.00	37.87	46	44.63		
15	Punjab	15.00	10.24	3.50	1.80	1.2	1.22		
16	Rajasthan	15.00	9.96	5.00	1.86	0.00	0.00		
17	Sikkim	6.00	12.63	11.50	9.40	1.78	1.78		
18	Tamil Nadu	75.00	66.27	13.00	11.21	34	28.34		
19	Telangana	12.00	9.98	10.00	5.95	2.31	2.3		
20	Uttar Prades h	90.00	93.78	26.00	25.91	0.00	0.00		
21	West Bengal	3.50	3.33	0.00	0.00	0.00	0.00		
22	Jammu & Ka shmir	65.00	64.56	5.00	4.62	0.74	0.68		

^{*}Authorizations were made to incur expenditure on purely "First Come First Serve" basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (d) & (e) OF LOK SABHA UNSTARRED QUESTION NO. 1415 FOR ANSWER ON 10th FEBRUARY, 2022 ASKED BY SHRI VIJAY BAGHEL AND SHRI ARUN SAO REGARDING "SETU BHARATAM PROGRAMME".

Length in km, Cost in Rs. crore													
CL N-		Proposals received			Projects sanctioned								
SI. No.	State/UT	No.	Length	Cost	No.	Length	Cost						
2018-19													
1	Assam	0	0.00	0.00	1	27.50	96.18						
2	Gujarat	1	Bridge	25.16	1	Bridge	25.16						
3	Himachal Pradesh		19.90	23.93	0	0.00	0.00						
4	Madhya Pradesh	1	Bridge	30.03	1	Bridge	30.03						
5	Manipur	4	62.22	70.23	3	42.72	153.33						
6	Nagaland	55	1220.20	2706.90	1	22.00	74.06						
7	Odisha	5	125.21	266.00	0	0.00	0.00						
8	Punjab	1	30.30	49.32	1	30.30	49.32						
2019-20													
1	Chhattisgarh	8	123.55	750.19	0	0.00	0.00						
2	Manipur	8	268.78	838.47	1	32.31	114.14						
3	Nagaland	37	1051.40	4471.92	0	0.00	0.00						
2020-21													
1	Manipur	8	260.78	838.47	0	0.00	0.00						
2	Mizoram	2	18.73	128.56	0	0.00	0.00						
3	Odisha	6	113.79	298.00	0	0.00	0.00						
